

FORM A
PUBLIC ANNOUNCEMENT

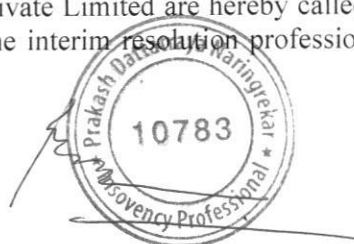
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TIN TIME CONSULTANCY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tin Time Consultancy Private Limited
2.	Date of incorporation of corporate debtor	27/11/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC-Mumbai)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH2009PTC197392
5.	Address of the registered office and principal office (if any) of corporate debtor	302,CFC Bldg No1,3rd Flr, Asmeeta Textile Park, Addl Kalyan-Bhiwandi Industrial Area, Village Kon Bhiwandi Mumbai - 421311
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 28/04/2022 Date of order received by IRP: 27/05/2022
7.	Estimated date of closure of insolvency resolution process	23/11/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prakash Dattatraya Naringrekar Regd. No. IBBI/IPA – 002/IP – N00270/2017 – 18/10783
9.	Address and e-mail of the interim resolution professional, as registered with the Board	503 – A, Blue Diamond CHS Ltd, Chincholi Bunder, Link Road, Malad West, Mumbai – 400064 Email: prakash03041956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	16, 2 nd Floor, Surendra Niwas, Behind Malvan Katta Hotel, Peru Bagh, Goregaon East, Mumbai – 400 063 Email: tintime.cirp@gmail.com
11.	Last date for submission of claims	10/06/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable – As per details available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Tin Time Consultancy Private Limited on 27/05/2022.

The creditors of Tin Time Consultancy Private Limited are hereby called upon to submit their claims with proof on or before 10/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

For Tin Time Consultancy Private Limited



Prakash Dattatraya Naringrekar
Interim Resolution Professional
IBBI/IPA – 002/IP – N00270/2017 – 18/10783

Date: 27/05/2022

Place: Mumbai

Prakash Dattatraya Naringrekar
Insolvency Professional
Regd. No. IBBI/IPA-002/IP-N00270/2017-18/10783
503 A, Blue Diamond C.H.S. Ltd.,
Chincholi Bunder, Link Road Junction,
Malad - West, Mumbai - 400 064.